

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 01/97/2017

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

NAME OF THE COMPANY: M/s. Magpie Technologies Ltd.

SECTION OF THE COMPANIES ACT: 97

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present:	Mr. Shubhan Mahanti, Advocate for applicant		
		Mr. Rakesh Kumar, Advocate for R2		
		Mr. B. R. Sachdeva, Advocate for R3		
		Mr. Ritesh Saxena, Advocate for R3		

Order


The petitioner has made a prayer for directions to permit the holding of the AGM by a single Director so that it can transact the ordinary business and carry out statutory compliance of the company.

Reply of respondent no. 3 is on record. It is submitted by the Ld. Counsel that it is the petitioner applicant himself who has been opposing holding the AGM. No proper notice was sent. Notice was not accompanied by financial statements required to be approved during the AGM.

It is now agreed by both the parties that the AGM may be convened for 16th September, 2017 at 11:00 a.m. at the registered office of the company after due notice sent by the petitioner to its shareholders/Directors along with the Agenda and the financial statements, including balance sheets, profit and loss statements to be approved and sanctioned for 2015-16 and 2016-17.

Ms. Kiran Dharam, Advocate (Mobile No.:9810477646) is appointed as an observer to the AGM. Fees of the observer will be Rs. 25000/- to be paid by the Company.

To come up for further consideration on 18th September, 2017.


(Ina Malhotra)
Member (J)